

**Central Administrative Tribunal
Principal Bench, New Delhi**

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C.P.No.32/2007
M.A.No.1423/2010
O.A.No.2208/2004

Wednesday, this the 28th day of July 2010

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Dr. Veena Chhotray, Member (A)**

Smt. Sneh Lata
Junior Stenographer
Office of the Official Liquidator
A2, W2, Curzon Road Barracks
Kasturba Gandhi Marg,
New Delhi-1

Now present at

257, Sector 15
Sonepat, Haryana

..Applicant

(By Advocate: Shri Ajesh Luthra)

Versus

1. Shri Anurag Goel
Secretary
Ministry of Company Affairs
5th Floor, Shastri Bhawan
New Delhi-1
2. Shri Rakesh Chandra
Regional Director (NR)
Ministry of Company Affairs
PDIL Bhawan
Ground Floor, A-14, Sector I
Noida (UP)
3. Shri A K Chaturvedi
Official Liquidator
A2, W2 Curzon Road Barracks
Kasturba Gandhi Marg,
New Delhi-1

..Respondents

(By Advocate: Ms. Jayshree for Shri A K Bhardwaj)

ORDER (ORAL)

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Shri Shanker Raju:

Vide order dated 31.8.2006, this Tribunal while quashing the impugned order dated 3.9.2004 whereby the past service has not been reckoned for the purpose of regularization, issued directions to the respondents to consider the claim of the applicant for regularization treating her continuous *ad hoc* service as Junior Stenographer w.e.f. 10.1.1986 in pari meteria with S/Shri Nandan Singh Bisht, Nitish Sharma, etc.

2. The aforesaid decision of this Tribunal when carried before the High Court of Delhi by filing WP (C) No.1136/2007, an order passed on 17.4.2007 affirmed the directions and on challenge before the Apex Court the issue laid at rest in SLP (C) No.13220/2007 decided on 19.12.2008. Accordingly, directions to consider the claim of the applicant deeming her continuous service from 10.1.1986 have been upheld upto the level of Apex Court. As such, the compliance done by the respondents vide order dated 12.4.2010 whereby the applicant is regularized as Junior Stenographer with immediate effect, i.e., from 12.4.2010 is not in true letter and spirit, as the entire past service from 10.1.1986 has been washed-off and has not at all been taken into consideration.

3. We also find that directions were to implement on grant of same benefits, which were accorded to S/Shri Nandan Singh Bisht,

Nitish Sharma, etc. in whose cases ad hoc services have been taken into consideration.

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4. In such view of the matter, by way of indulgence, we allow this MA (MA-1423/2010) and revive the CP and direct respondents to pass a fresh order strictly in accordance with observations made by us in the body of the order passed today and accord the applicant regularization deeming her services from 10.1.1986 within a period of one month from the date of receipt of a copy of this order.

5. With this, CP stands disposed of with liberty to the applicant to revive this in the event the directions are not complied with by the respondents but this time, if the directions are not complied with in true letter and spirit, we will take a very-very serious view of the matter on the conduct of the respondents. Notices are discharged.

No costs.

Chhotray
(Dr. Veena Chhotray)

Member (A)

/sunil/

S. Raju
(Shanker Raju)

Member (J)

for MA 2389/10 for Revd
for MA 2389/10 for Ext of time